

सिबाई और विद्युत् मंत्री (डा० क० ल० राव) : (क) जी, नहीं । अनुसन्धान कार्य प्रगति कर रहा है ।

(ख) अनुसन्धान के पूर्ण होने और अभिकल्पों के तैयार होने पर ही अनुमित लागत तैयार की जा सकती है ।

(ग) चूँकि अभी तक अनुसन्धान कार्य पूर्ण नहीं हुआ है, निर्माण कार्य के प्रारम्भ करने अथवा परियोजना की पूर्णता की कोई भी तिथि निश्चित नहीं की जा सकती ।

#### Prime Minister's Residence

299. { Shri J. B. S. Bist:  
Shri P. C. Boroah:  
Shri Bagri:

Will the Minister of Works and Housing be pleased to state:

(a) whether any final decision has been taken about the residence of the Prime Minister;

(b) whether it is proposed to combine No. 1 Motilal Nehru Place where the Prime Minister lives at present with the neighbouring house at 10 Janpath; and

(c) if so, the likely expenditure involved in making the necessary alterations?

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** (a) Yes.

(b) The Prime Minister will continue to reside at No. 1, Motilal Nehru Place which he was occupying in his capacity as Minister without Portfolio. For his official work and entertainment of official guests, Bungalow No. 10, Janpath which is adjacent to No. 1, Motilal Nehru Place has been placed at his disposal.

(c) The work is still in progress. It will take another month or so to complete it when the expenditure would be known. It may, however, be added that it is being kept to the barest minimum.

#### Jhuggi-Jhonpri Removal Scheme in Delhi

300. { Shri Rishang Keishang:  
Shri P. C. Boroah:

Will the Minister of Works and Housing be pleased to state:

(a) whether it is a fact that most of the displaced persons under the Jhuggi-Jhonpri Removal Scheme who had been allotted housing plots in Delhi have unauthorisedly sold out their plots;

(b) if so, whether Delhi Administration have approached the Union Government to make such unauthorised transfer a penal offence; and

(c) Government's reaction to this demand?

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** (a) Out of 3,565 plots of 80 sq. yards allotted, about 260 persons are suspected to have transferred possession of the plots allotted to them under the Jhuggis and Jhonpris Removal Scheme.

(b) In all the cases, the Delhi Municipal Corporation have served show cause notices on the allottees of the plots. Allotments in 169 cases have even been cancelled. Notices under the Public Premises (Eviction of Unauthorised Occupants) Act have also been issued in 134 cases.

(c) Does not arise.

#### Fly Nuisance

301. **Shri Chandak:** Will the Minister of Health be pleased to state:

(a) the measures taken to eradicate the fly nuisance now pestering Delhi residents;

(b) whether Government propose aerial spraying to exterminate flies; and

(c) if not, the reasons therefor?

**The Minister of Health (Dr. Sushila Nayar):** (a) The various steps taken